

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 30
Dated: Guwahati, the 21st of April, 2021


Whereas, the Ministry of Home Affairs has vide order No. 40-3/2020-DM-I(A) dated 23.03.2021 issued the guidelines for effective control of COVID-19 to be in force upto 30.04.2021;

And whereas, the Assam State Disaster Management Authority vide an order No. ASDMA.28/2021/11 dated 20th April, 2021 has issued directives to combat COVID-19 pandemic in the State of Assam;

And whereas the Hon'ble Gauhati High Court vide Notification No. 28 dated 19th April, 2021 and Notification No. 29 dated 20th April, 2021 has issued certain guidelines and norms to be followed for functioning of the Hon'ble High Court in the Principal Seat as well as its Outlying Benches at Kohima, Aizawl and Itanagar and the subordinate courts of Assam, Nagaland, Mizoram and Arunachal Pradesh;

Now considering the recent surge of COVID-19 pandemic in the State of Assam, Nagaland, Mizoram and Arunachal Pradesh, Hon'ble the Chief Justice has been pleased to issue the following directions, which shall come into force with immediate effect and shall remain in force for two (2) weeks with effect from the date of issuance of this notification.

- (i) The guidelines stipulated in the aforesaid Notification No. 28 dated 19th April, 2021 and


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29 dated 20th April, 2021 for restricted court functioning with staggered roster in virtual mode in the Principal Seat as well as Outlying Benches at Kohima, Aizawl and Itanagar and all the subordinate courts of Assam, Nagaland, Mizoram and Arunachal Pradesh shall remain effective subject to the modification to the extent of attendance of staff to 40% instead of 50% in alternate dates. However, it is made clear that such roster is not deemed as leave granted and the off rostered staff shall make themselves available to attend the office as and when called for at short notice. It is also made clear that off rostered staff shall not leave the station without prior permission of the competent authority.

- (ii) The Hon'ble Courts shall take the urgent matters only, which are to be mentioned by the learned Advocates through E-mails annexed with this Notification upto 12 p.m. of a particular day. And upon receipt of such requests, the urgency of those matters shall be determined by the Hon'ble Courts concerned and the cases shall be taken up in virtual mode.
- (iii) While preparing the daily cause lists, the cases shall be limited in numbers and those cases shall be distributed in two sessions i.e. pre-lunch and post-lunch sessions. It is made clear that the learned Advocates, who prefer to come


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to the court for arguing their cases from the courts, if they have no sufficient infrastructure of their own, may do so. The preparation of the daily cause lists distributing cases in pre-lunch and post-lunch sessions has been made to minimize foot falls and restrict the gathering in the court rooms/ corridors/ court-premises for maintaining proper COVID protocols.

- (iv) The learned Advocates, who have sufficient infrastructure to conduct cases from their respective residences/chambers, may participate in court proceedings subject to fulfillment of the requirement, such as video conferencing software, required bandwidth etc. as notified earlier.
- (v) The other COVID protocols, which were notified from time to time through various notifications by the Hon'ble High Court shall be strictly followed and deviation therefrom by any staff/ person shall be viewed seriously.

By order,

Sd/- Raktim Duarah

REGISTRAR GENERAL

Rkt
21/4/2021

**Memo No. HC.III-06/2020/1621-1653/G dated
Guwahati, the 21st of April, 2021.**

Copy to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
2. The Registrar (Vigilance/ Judicial/ Administration/ Establishment), Gauhati High Court, Guwahati.
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
5. The District & Sessions Judge, _____, Assam. *He/ she is requested to circulate this Notification among the Judicial Officers under his/her jurisdiction.*
6. The Principal Judge, Family Court, Barpeta / Cachar / Dhubri / Kamrup (M) – I, II & III / Nalbari, Assam.
7. The Member, MACT, Barpeta / Cachar / Dhubri / Goalpara / Kamrup (M) – I, II & III / Nagaon / Nalbari / Sonitpur / Kamrup (Amingaon), Assam.
8. The Special Judge-cum-Judge, Designated Court, Assam.
9. The Special Judge, Assam.
10. The Special Judge, CBI, Assam.
11. The Special Judge, CBI, Assam, Addl. CBI Court No. 1, 2 & 3, Guwahati.
12. The Presiding Officer, Labour Court / Industrial Tribunal, Kamrup (M), Guwahati / Dibrugarh, Assam.
13. The Presiding Officer, Industrial Tribunal, Cachar, Assam.
14. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.


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15. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
16. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
17. The President/Secretary, All Assam Lawyers' Association, Guwahati.
18. The President/Secretary, Lawyers' Association, Guwahati.
19. The Joint Registrar (_____), Gauhati High Court, Guwahati.
20. The Director, Law Research Institute. Gauhati High Court. Guwahati.
21. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
22. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
23. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
24. The Court Manager, Gauhati High Court, Guwahati.
25. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
26. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
27. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
28. The A.O. (Judicial), _____ Section, Gauhati High Court, Guwahati.
29. The Court Masters, Court No. _____, Gauhati High Court, Guwahati.
30. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
31. The Chief Security Officer, Gauhati High Court, Guwahati.


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32. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
33. The Gauhati High Court Notice Board, (Old Block & New Block).


21/4/2021
REGISTRAR GENERAL

WR
21.04.2021

List of Email Ids to be used for communication of 'Mention Memos' to the
Hon'ble Court

Court No.	E-mail ID
1	courthcj.ghc@gmail.com
2	court2.ghc@gmail.com
3	court3.ghc@gmail.com
4	court4.ghc@gmail.com
5	court5.ghc@gmail.com
6	court6.ghc@gmail.com
7	court7.ghc@gmail.com
8	court8.ghc8@gmail.com
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